

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A.NO. 168 OF 1999

THURSDAY THIS THE 16TH DAY OF DECEMBER, 1999.

CORAM:

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

1. N. Narayanan,
Ex-Casual Labourer,
Southern Railway,
Palghat Division, residing at
Monanthara House, Thannissery Post,
Palghat.
2. P.K. Chamiyar, Ex-Casual Labourer,
Southern Railway, Palghat Division,
residing at: Padinjare Kara Veedu,
Ennappadam, Elappully Post,
Palghat.

Applicants

(By Advocate Shri TC Govindaswamy)

Vs.

1. Union of India represented by the
General Manager, Southern Railway,
Headquarters Office, Park Town P.O.,
Madras-3.
2. The Divisional Personnel Officer,
Southern Railway, Palghat Division,
Palghat.
3. The Chief Personnel Officer,
Southern Railway, Park Town,
Madras-3.

Respondents

(By Advocate Shri James Kurien)

The application having been heard on 16th December 1999,
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

The applicants seek to direct the respondents to
include their names at the appropriate place in the
Divisional Seniority List of retrenched casual labourers
(Construction) of Southern Railway, Palghat Division and to

declare that they are entitled to be re/engaged in preference to persons with lesser number of days of service than the applicants and also to direct the respondents to grant them consequential benefits.

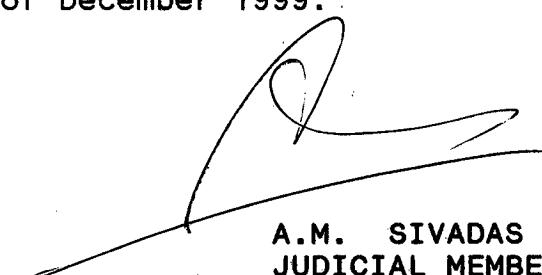
2. When the O.A. was taken up the learned counsel appearing for the applicants submitted that it is suffice to permit the applicants to submit a joint representation to the supplemental 3rd respondent and to direct the supplemental 3rd respondent to consider the same and pass appropriate orders within a time frame.

3. Learned counsel appearing for the respondents submitted that there is no objection in adopting such a course.

4. Accordingly , the applicants are permitted to submit a joint representation to the supplemental 3rd respondent within two weeks from today. If such a representation is received, the supplemental 3rd respondent shall consider the same and pass apropriate orders within three months from the date of receipt of the representation.

5. O.A. is disposed of as above. No costs.

Dated the 16th day of December 1999.


A.M. SIVADAS
JUDICIAL MEMBER

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